

SHRI SAMAR MUKHERJEE :
That is why, this rally.....

(Interruptions)

Mr. SPEAKAR : No. You carry on with the rally.

(Interruptions)

SHRI INDRAJIT GUPTA :
I request the Minister to make a statement.

Mr. SPEAKAR : He is sitting there.

(Interruptions)

Mr. SPEAKAR : You carry on with the rally.

आपका जो प्रोग्राम है वह मैंने एक्जैट कर लिया है ।

12.03 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS ETC. OF CALCUTTA PORT TRUST, REVIEW ON AND ANNUAL REPORT OF MOGUL LINE LTD., BOMBAY, FOR 1979-80, AND NOTIFICATION UNDER DOCK WORKERS (REGULATION OF EMPLOYMENT) ACT, 19

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : Sir, on behalf of Shri Veerendra Patil, I beg to lay on the Table :—

(1) A copy of the Annual Accounts (Hindi and English versions) of the Calcutta Port Trust for the year 1979-80 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

[Placed in Library See No. LT-2195/81]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1979-80.

(ii) Annual Report of the Line Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-2196/81]

(3) A copy of the Bombay Food-grain Handling Workers (Regulation of Employment) Amendment Scheme, 1981 (Hindi and English versions) published in Notification No. S. O. 543 in Gazette of India dated the 14th February, 1981, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library See No. LT-2197/81.]

ANNUAL REPORT OF POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH, FOR 1979-80.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1979-80, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library See No. LT-2198/81].

NOTIFICATION UNDER DRUGS AND COSMETICS ACT, 1940.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI

NIHAR RANJAN LASKAR) : I beg to lay on the Table a copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 682(E) in Gazette of India dated the 5th December, 1980, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-2199/81.]

ANNUAL ACCOUNTS OF PARADIP
PORT TRUST FOR 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust for the year 1979-80 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [Placed in Library. See No. LT-2200/81].

NOTIFICATION UNDER CENTRAL
EXCISE RULES, REPORT ON THE
SALE BY AUCTION IN 1978 OF GOLD
HELD ON GOVERNMENT ACCOUNT
AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA) : On behalf of Shri Maganbhai Barot, I beg to lay on the Table :—

(1) A copy of Notification No. GSR 189(E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1981 together with an explanatory memorandum regarding exemption to H.D.P.E. waste arising during the manufacture of H.D.P.E. Monofilament yarn from excise duty, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2201/81].

(2) A copy of the Report on the sale by auctions in 1978 of gold held on Government account (Shri K.R. Puri Report).

(3) A statement (Hindi and English version) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (2) above. [Placed in Library. See No. LT-2202/81].

12.05 hrs.

MESSAGES FROM RAJYA
SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 17th March, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 17th March, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."